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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/2625 2024/A

From :- Shri Utpal Rajkhowa
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
Shri Darak Ullah,
Presiding Officer,
MACT No. 2,
Kamrup(M), Guwahati

Dated Guwahati, the 19th March, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**
Ref:- Letter No. MACT2K/821, dated 08.02.2024

Sir,

With reference to the above, I am directed to inform you that you have been allowed to avail LTC for the block period 2022-2025 to visit Pahalgam of Jammu & Kashmir via New Delhi and return, along with your wife, two sons and mother-in-law (LTC benefit granted only for yourself as you prayed for), w.e.f. 11.04.2024 to 21.04.2024, by the shortest possible route, as per existing Rules.

Thanking you.

Yours faithfully,

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/2626-2628 /2024/A. Dated 19th March, 2024

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

REGISTRAR(VIGILANCE)